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The High Court Of Madhya Pradesh
WP No. 28940 of 2021

(KAMLA BAI AND OTHERS Vs THE STATE OF MADHYA PRADESH AND OTHERS)

Jabalpur, Dated : 03-01-2022

Shri S. N. Saraf, learned counsel for the petitioners.

Shri S. K. Shrivastava, learned Government Advocate for the State.

Petitioners have filed this writ petition for producing members of their family before this Court.

It is submitted by counsel appearing for the petitioners that respondent nos. 8 and 9 had detained family members of the petitioners and using said members as labourers without paying any wages. It is submitted by counsel that said members were working as bonded labourers of respondent nos. 8 and 9.

Today, Shri S. K. Awasthi, SDOP Lakhnadon produced 17 persons before this Court. Said persons are as under:-

1. Raj Thakur S/o Shri Girwar Thakuar aged 24 years R/o Boria Thana Dhuma
2. Rajesh S/o Girwar Thakur aged 20 years R/o Boria Thana Dhuma
3. Manno Bai W/o Girwar Thakur aged 45 years R/o Boria Thana Dhuma
4. Shersingh S/o Anari Lariya aged 38 years R/o Boria Thana Dhuma
5. Durga Bai W/o Shersingh Lariya aged 27 years R/o Boria Thana Dhuma
6. Ashok S/o Sukhchand Dhurve aged 34 years R/o Kasai
7. Sahablal S/o Nibba Bhalavi aged 40 years R/o Kasai
8. Swarsati Bai W/o Sabablal Bhalavi aged 35 years R/o Kasai
9. Dhanwati W/o Ashok Dhurve aged 28 years R/o Kasai
10. Raman S/o Sahablal Bhalavi aged 18 years R/o Kasai
11. Laxmi S/o Sahablal Bhalavi aged 19 years R/o Kasai
12. Navratna S/o Kamal Singh Jharia aged 30 years R/o Kasai
13. Gangaram S/o Shivlal Bhalavi aged 40 years R/o Kasai

14 Om Thakur S/o Jamuna Thakur aged 23 years R/o Tinsa

15 Savita W/o Om Pradhan aged 20 years R/o Tinsa

16 Bhara Bai W/o Pooran Lal Kubreti aged 42 years R/o Hulki Thana

Bargi

17 Pooran S/o Gyan Singh Kubreti aged 54 years R/o Hulki Thana

Bargi

It is submitted that said persons have been recovered from Gram Panchayat Teraswadi Tehsil Karbi District Kolhapur, Maharashtra. It is submitted that respondent nos. 8 and 9 were using these persons as bonded labourers.

Police Officer present before this Court and submitted that action will be taken against respondent nos. 8 and 9 as per law and FIR and case will be registered against them.

In view of the aforesaid submissions made by the parties, corpus mentioned above who are produced before this Court are set free from the Court and they can go back to their houses. Corpus who are produced before this Court live in under jurisdiction of Police Station, District Jabalpur, Seoni, Dhuma and Lakhnadon. Respective SHOs are directed to register a case against respondent nos. 8 and 9 in their respective police stations in accordance with law.

Writ Petition is **disposed off**.

(VISHAL DHAGAT)
JUDGE

DUBEY/-